MB. CHAIRMAN: You may not give any arguments now. You have already written to me about this and a decision will be taken on that.

3069

SHHI BHUPESH GUPTA: Sir, the appeal cases have been heard and the matter has been settled there. Now the matter has shifted back to Parliament. They want Parliament to go into this question.

MR. CHAIRMAN: I take due note of your request.

SHRI BHUPESH GUPTA: Sir, this is a very important question which has to be discussed.

SHRI A. B. VAJPAYEE (Uttar Pradesh): May I know why no date has been fixed for discussion on the NEFA enquiry report? What about that discussion, Sir?

SHRI SATYA NARAYAN SINHA: All that we have promised is that we will have it before the House adjourns. There is some inconvenience regarding this motion to be brought forward by the Minister concerned. But I promise that before the House adjourns we will have this discussion here.

SHRI A. B. VAJPAYEE; Are we to understand that the Defence Minister is going to move the motion?

SHRI SATYA NARAYAN SINHA: Either he will move the motion or he will reply to the motion. But he is a very important person and, therefore, he must be here.

SHRI BHUPESH GUPTA: Sir, we have got very many motions here and I understand the business before the House is not enough for this Session.

MR. CHAIRMAN: Well, you may be knowing things better. How do you know that there is not enough btBiness and all that?

by a Member

SHRI BHUPESH GUPTA: Sir. yon are too high but we are men of lower estate perhaps and, therefore, we $\langle S \rangle$ know about these things.

MB. CHAIRMAN. Do not be so modest

SHRI BHUPESH GUPTA: They have said that there is not enough business and, therefore, the House should adjourn on the 14th. Why should we adjourn on the 14th, Sir?

SHRI SATYA NARAYAN SINHA: That is absolutely wrong.

SHRI BHUPESH GUPTA: I am glad that that rumour is wrong. Then, Sir, you take up all these motions. Seven I have given today, apart from the one mentioned.

MR. CHAIRMAN: We will BOW proceed to the next item.

APOLOGY TO THE CHAIR BY A MEMBER

شری اے - ایم - طارق (جنوں اور کشنیز): کل سوالوں کے وقت مجھے اس بات کا احساس ہوا کہ مجھ ہے آپ کے بارے میں تھوڑی سی یے ادبی ہوئی اور جس کا احساس مجھے ایک سیر نے دلایا جن کا میں بڑا مشکور ہوں -

[†][श्री ए० एम० तारिक (जम्मू ग्रीर काश्मीर) : कल सवालों के वक्त मुझे इस बात का एहसास हुग्रा कि मुझसे ग्रापके बारे में थोड़ी सी बेग्रदबी हुई ग्रौर जिसका एहसास मुझे एक मेम्बर ने दिलाया जिनका मैं बढ़ा मशक्रूर हूं।] 3071

को सभापति : तारिक साहब ग्राप बग्नरीफ रखिये।

شری آے - آیم - طارق : میں اعتراف کرتا ہوں ارر منجمے رائٹ ہے اس هاؤس میں اپنی صنائی دینے کا - جہاں تک اس خلوص و عقیدت اور احترام کا تعلق ہے جو ایک میبر کو چیرمین کے ساتھ ہونا چاھیئے اس کو چیرمین کے ساتھ ہونا چاھیئے اس کو چیرمین کے ساتھ ہونا چاھیئے اس مورا کہ مجھ سے تھرتی گستائی ہوئی ہوا کہ مجھ سے تھرتی گستائی ہوئی کو ہے اس کی بنا پر اس پادبی کے لئے میں اپنی شرمندگی کا اظہار کرنا ہوں -

† [श्री ए० एम० तारिक : मैं ऐतराफ करता हूं ग्रौर मुझे राइट है इस हाउस में ग्रपनी सफाई देने का। जहां तक इस ख़लूसो---ग्रक़ीदत ग्रौर ऐहतराम का ताल्लुक है, जो एक मेम्बर को चेयरमैन के साथ होना चाहिये उसके पेशेनजर मुझे इस बात का ऐतराफ हुआ कि मुझ से थोड़ी गुस्ताखी हुई है ग्रौर जाती तौर पर जो ग्रकीदत मुझ को है उसकी बिना पर इस बेग्रदबी के लिये मैं ग्रपनी शर्मिन्दगी का इजहार करता हं।]

श्री सभापति : ग्रापका शुकगुजार हूँ। इसकी कोई जरूरत नहीं है, ग्रापने कोई ऐसी बात नहीं की।

THE CONSTITUTION (AMENDMENT) BILL, 1963 (TO AMEND ARTICLES 352 AND 359 AND INSERTION OF NEW ARTICLE 360A)

SHRI BHUPESH GUPTA (West Bengal); Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question, was put and the motion was adopted.

SHRI BHUPESH GUPTA: Sir, I introduce the Bill.

SHRI BHUPESH GUPTA (West Bengal): Before you proceed, Sir, may we know when the Statement regarding Mr. Pratap Singh Kairon will be made by the Home Minister?

MR. CHAIRMAN: At 12-30.

SHRI BHUPESH GUPTA: We all will be here. Thank you.

THE CONSTITUTION (AMENDMENT) BILL, 1961 (TO AMEND THE FIRST SCHEDULE)—continued.

MR. CHAIRMAN: Now we shall proceed to the next item—The Constitution (Amendment) Bill, 1961. When the House had adjourned on the 3rd May, 1963 Shri Lokanath Misra was speaking. He is to continue his speech. But he is not here. Shri K. V. Raghunatha Reddy.

SHRI K. V. RAGHUNATHA REDDY Pradesh): (Andhra Mr. Chairman, Sir; the Bill that has been introduced by Shri Bhupesh Gupta contemplates the change of name from Madras State to Tamilnad State. Though this Bill appears to be a very simple one, i.e., changing only the name, behind this idea of changing the name there are emotions, sentiments and various psychological aspects in relation to culture, in relation to social attitudes, etc. and the tradition of the